Ancient temples and mosques in the country

†616. SHRI RAMDAS ATHAWALE : Will the Minister of CULTURE be pleased to state:

(a) the State-wise total number of ancient temples and mosques in the country;

(b) the period of such monuments as on date; and

(c) whether these shrines are maintained adequately?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA) : (a) The State-wise number of ancient temples and mosques as of national importance under Archaeological Survey of India in the country is given in the Statement (*See* below).

(b) The year of construction in respect of temples and mosques varies from 4th to 19th Century AD for temples and 12th to 19th Century AD for mosques.

(c) The ancient temples and mosques declared as of national importance are in fairly good state of preservation and maintenance. These are periodically conserved, scientifically preserved and maintained as per established principles of conservation as and when needed, subject to availability of resources.

Statement

State-wise list of centrally protected temples and mosques under the jurisdiction of Archaeological Survey of India in the country

SI.No.	Name of State	Temples	Mosques
1.	Andhra Pradesh	53	3
2.	Assam	18	1
3.	Bihar	5	2
4.	Chhattisgarh	29	0
5.	Goa	2	1
6.	Gujarat	42	44
7.	Haryana	1	6
8.	Himachal Pradesh	28	0
9.	Jammu & Kashmir	29	4
10.	Jharkhand	1	1
11.	Karnataka	242	36
12.	Kerala	11	0
13.	Madhya Pradesh	96	20

†Original notice of the question was received in Hindi.

Sl.No.	Name of State	Temples	Mosques
14.	Maharashtra	89	9
15.	Manipur	1	0
16.	N.C.T. Delhi	0	30
17.	Odisha	52	0
18.	Rajasthan	42	3
19.	Tamil Nadu	120	4
20.	Telangana	3	7
21.	Tripura	3	0
22.	Uttar Pradesh	132	62
23.	Uttarakhand	29	0
24.	West Bengal	48	17
	TOTAL	1076	250

Central quota of Artists Pension Scheme and Welfare Fund

617. PROF. M. V. RAJEEV GOWDA : Will the Minister of CULTURE be pleased to state:

(a) whether the Ministry has received appeals from former beneficiaries against discontinuance of allowance under the Central quota of Artists Pension Scheme and Welfare Fund during 2014-15;

(b) if so, the details thereof; and

(c) whether Government discretion clause for discontinuance of allowance constitutes a higher percentage of all terminated allowances approved by the Ministry during the same year and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA) : (a) Yes, Sir.

(b) A total of 11 such appeals have been received by the Ministry during 2014-15, details of which are given in Statement (*See* below).

(c) The relevant provision of the Artists Pension Scheme and Welfare Fund (*i.e.* clause 8) dealing with discontinuance of the allowance has not been invoked by the Government so far for the purpose of termination of allowance recommended under the Scheme in the recent past.